

Open Court

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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Dated: 31.01.1995

CCA 79 of 1994 In O.A. 1613 of 1993

Chandrika Prasad  
S/O Late Balloo Prasad Aged about 48 Years  
R/O Village Rampur, Post Mauhar,  
District Fatehpur

.... .... Petitioner

By Advocate Shri O.P.Gupta

Versus

1. Shri Ram Sharma S.D.I. Post Offices  
Khaga Sub Division Khaga, District  
Fatehpur.
2. Shri Lal Bachan Superintendent  
of Post Offices Fatehpur Division,  
Fatehpur

.... .... Respondents.

By Advocate Shri S.C.Tripathi

\* \* \* \*

C O R A M

Hon'ble Mr. T.L.Verma, Member-J  
Hon'ble Mr. K.Muthukumar, Member-A

O R D E R

By Hon'ble Mr. T.L.Verma, Member-J

Shri O.P.Gupta for the applicant.

Shri S.C.Tripathi for the respondents.

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2. The petitioner in O.A. 1613/93 has filed this application for taking action against the respondents for contempt of court. According to the applicant, the respondents have committed breach of the direction issued by this Tribunal

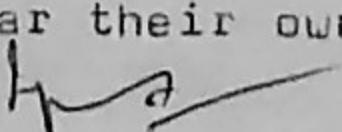
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by its order dated 2.2.1994 rendered in O.A.  
1613/93.

3. This Tribunal, by order dated 2.2.1994, quashed the order removing the petitioner from service and directed the respondents to reinstate him with all consequential benefits. According to the applicant, the respondents have not complied with the above direction.

4. The learned counsel for the respondents states that the direction given by this Tribunal in the aforesaid O.A. has been substantially complied with. In support of his statement, he has referred to the averments made in the C.A. and direction given to Inspector of Post Offices Khaga, Fatehpur vide Annexure CA-1 and reply (CA-2) given by Inspector of Post Offices to Superintendent Post Offices Fatehpur after complying with the direction of the Tribunal. The learned counsel for the applicant, however, states that he cannot either affirm or deny the above assertions for want of instructions from his client. We have no reason to disbelieve the statement made at bar by Shri S.C. Tripathi that the direction given by this Tribunal in the aforesaid O.A. has been complied with fully. In view of the above, we find that no case has been made out for taking action for contempt of court against the respondents. This application is accordingly dismissed and Rule issued is discharged. Parties will bear their own costs.

  
/jw/

Member-A

  
Member-B